

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4253  
ANSWERED ON:21.12.2005  
UN QUESTIONNAIRE ON MEASURES TO CURB TERRORISM  
Barman Shri Hiten

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether any questionnaire was received from the United Nations Committee on Counter-Terrorism following the 9/11 terrorist attacks in the USA, enquiring about the measures being pursued in India to strengthen anti-terrorist measures;
- (b) if so, the details thereof;
- (c) the details of the measures under implementation and contemplated by the Government especially in pursuance of the Security Council Resolution No. 1373;
- (d) whether the Ministry of Home Affairs also coordinated in the formulation of the said questionnaire; and
- (e) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (RAO INDERJIT SINGH)

(a)-(e) Following the terrorist attacks in the United States on September 11, 2001, the United Nations Security Council adopted Resolution 1373 on September 28, 2001 under Chapter VII of the UN Charter. This resolution places binding obligations on all Member States to combat terrorism in all forms and manifestations, and requires them to take various measures in this regard. A Counter Terrorism Committee (CTC) was set up under this resolution. The Member States are required to submit reports to the CTC detailing the steps taken and planned to implement Resolution 1373.

Government of India has submitted four reports to the CTC, in December 2001, July 2002, March 2003 and May 2004, respectively. In them the Government has furnished details of several counter-terrorism measures taken by it to deny all forms of financial support to terrorist groups; suppress the provision of safe haven, sustenance or support to terrorists, share information with other governments on any groups practicing or planning terrorist acts; co-operate with other governments in the investigation, detection, arrest and prosecution of those involved in such acts; criminalise assistance for terrorism and bring violators of the law to justice.

These reports were finalized after necessary consultations among the concerned agencies, including the Ministry of Home Affairs.